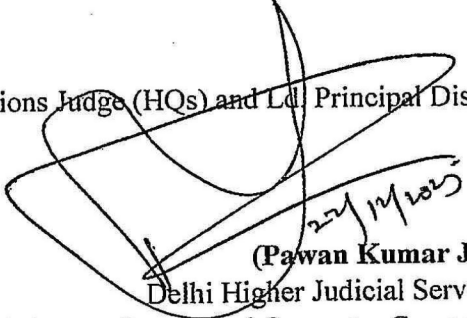


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS): DELHI

CIRCULAR

In terms of directions of Hon'ble the Acting Chief Justice, High Court of Delhi received through email dated 15.12.2023 of Central Project Coordinator (CPC), High Court of Delhi, **all the courts functioning in Central and West District are requested to consider the possibility of examining the witnesses posted outside Delhi through Video Conferencing, as per the High Court of Delhi Rules for Video Conferencing for Courts, 2021.**

This issues with the approval of Ld. Principal District & Sessions Judge (HQS) and Ld. Principal District & Sessions Judge (West).

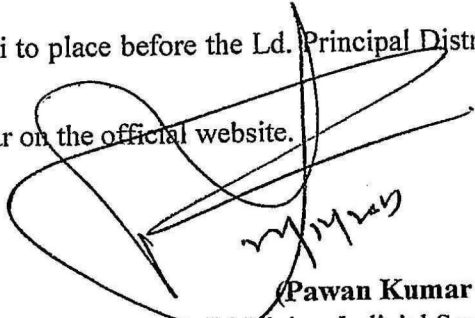

(Pawan Kumar Jain)
Delhi Higher Judicial Services/
Chairman, Centralized Computer Committee
Delhi District Courts, Delhi

60868 - 61088
Ref. No..... /Comp./THC/2023

Dated. **22 DEC 2023**

Copy forwarded for information and necessary action to:

1. Ld. Principal District & Sessions Judge, (except Central and West District) with a request to circulate the information/directions to all concerned posted within the respective district/complex.
2. The Judicial Officer-Central and West District, Tis Hazari Courts, Delhi.
3. Office of the Chief Metropolitan Magistrate (Central and West District), Tis Hazari Courts, Delhi.
4. PS to Ld. Principal District & Sessions Judge (HQS) Delhi to place before the Ld. Principal District & Sessions Judge (HQS).
5. PS to Ld. Principal District & Sessions Judge (West) Delhi to place before the Ld. Principal District & Sessions Judge (West).
6. Dealing Officials, Website Committee to upload the circular on the official website.


(Pawan Kumar Jain)
Delhi Higher Judicial Services/
Chairman, Centralized Computer Committee
Delhi District Courts, Delhi